CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.127/MP/2025 along with IA No.28/2025

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No.2.
- Petitioner : Gadag Transmission Limited (GTL)
- Respondents : ReNew Solar Power Private Limited and Ors.
- Date of Hearing : **23.4.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Girik Bhalla, Advocate, GTL Shri Damodar Solanki, Advocate, GTL Ms. Pratiksha Chaturvedi, Advocate, Veen Energy Ms. Prithu Chawla, Advocate, Veen Energy Ms. Rashmi Vaish, Advocate, Veena Energy

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of Scheduled Commercial Operation Date of the Project from 16.9.2023 to the actual date of commissioning of the Project i.e. 4.9.2024 (354 days delay) on account of Force Majeure events and compensatory relief on account of Change in Law events that impacted the construction of the Project. Learned counsel further submitted that the Petitioner has also moved an IA No.28/2025 seeking certain amendments of the Petition, which may be allowed.

2. Learned counsel for Respondent No.2, Veena Energy Vidyuth Private Limited, accepted the notice and sought liberty to file a reply in the matter. Learned counsel further requested that the Petitioner may be asked to furnish the summary of Force Majeure and Change in Law events in a tabular format, as being sought by the Commission in other similar cases.

3. Considering the submissions made by the learned counsel for the Petitioner and the Respondent, the Commission directed as under:

(a) IA No. 28/2025 is allowed, and the Amended Petition is to be taken on record;

(b) The Petitioner to implead National Load Despatch Centre (NLDC) as a party to the Petition and file a revised memo of Parties within a week.

(c) Admit and issue notice to the Respondents, including the impleaded Respondent(s), subject to the just exceptions.

(d) The Petitioner also to file the following details/information, on an affidavit, within five weeks with an advance copy to the Respondents:

- (i) A copy of the CEA approval for Energization for Element No.3.
- (ii) A copy of the RLDC trial run certificate for each element.
- (iii) Single Line Diagram (SLD) of the transmission scheme with upstream and downstream interconnecting transmission systems.
- (iv) Whether the transmission system has been declared under deemed COD or COD?
- (v) Status of payment of the transmission charges in respect of the transmission scheme starting from 4.9.2024 till date. To whom have the bills been raised for the recovery of charges? What is the amount of yearly transmission charges which have been furnished by the Petitioner to NLDC and the amount that have been recovered for the said period?
- (vi) Diagram of Gadag PS to Narendra (New) PS 400kV D/C line by superimposing the route followed by the Petitioner on the alternate routes indicated under the survey report of the BPC, and also clearly depicting the diverted portion of the route as claimed by the petitioner.
- (vii) Amount of IDC and IEDC (provide separate numbers) factored in by the Petitioner while quoting the bid.
- (viii) Details of the loan infusion dates, amount infused, and rate of interest thereof.
- (ix) The Petitioner has placed on record the details of the force majeure events claimed. However, in place of submitting the details of "Original timeline as per the plan of the Petitioner for the activity", it has submitted that the timeline varied from "location to location". Resubmit the summary of Force Majeure Events, specifying the original timeline as per the Petitioner Plan, for the activities which have been affected by force majeure in the following table:

S. No.	Particulars of the Force Majeure events	•	the activity	Effective delay (Excluding the time period planned to execute the event) due to FM event	Occurrence of	Date by which notice was required to be served to LTTCs as per TSA	Actual Date of serving the notice to LTTC
		From To	From To				

(x) The details of Change in Law events which have affected the execution of each of the elements of the transmission scheme covered under the present Petition as under in the following table:

SI.	Name	of	Detail	of	Date	of	Amount	of	Additional	Additional	Time exte	nsion,	if
No.	Transmis	sion	the		occurr	ence	compensa	ation	IDC	IEDC	any, sought by th		the
	Element		Change	e in	of	the	claimed	on	(in INR)	(in INR)	Petitioner	agair	nst
			Law ev	ent	Chang	e in	account	of			such Chang	ge in La	aw
					Law ev	/ent					events under i		its

		Change in Law (in INR)		claim of Majeure.	Force
1.					
2.					

(e) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within six weeks thereafter.

4. The Petition will be listed for hearing on **21.8.2025**.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)